

O.A.-477/96

1/9.10.1996

Counsel for the applicant : Mr. D. Choudhary

Heard with regard to the defects pointed out by the office. The learned counsel for the applicant submits that pages 21, 22 and 23 are photo copies of the receipts and the original of all these documents are ~~with~~ with the respondents. Considering the submissions, we are of the view that the O.A. may be considered for admission.

List this case on 30.10.1996 for admission.

(D. Purkayastha)
Member (J)

(K. D. Saha)
Member (A)

MPS.

2/30.10.1996

Counsel for the applicant.: Smt. Sujata Mukherji

As prayed for by the learned counsel for the applicant, list this case on 7.11.1996 for admission.

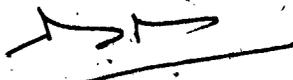
(D. Purkayastha)
Member (J)

(K. D. Saha)
Member (A)

MPS.

3/7.11.1996

None appears for the applicant.
Adjourned to 12.12.96 for admission.


(K.D. Saha)
Member (A)

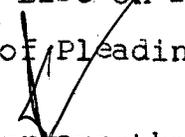

(V.N. Mehrotra)
Vice-Chairman

4/12.12.96

Shri B.N. Singh, counsel for the applicant.

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from today. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

List on 24.02.1997 before the Registrar for completion of Pleadings.

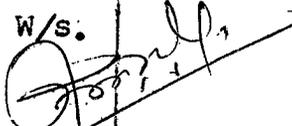

(D. Purkayastha)
Member (J)


(K.D. Saha)
Member (A)

SKJ

5/24.2.1997

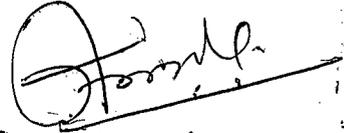
None for the parties. On perusal of order no. 7 dated 12.12.1996 it appears that the learned counsel for the applicant was directed to file requisites for issuing notices to the respondents within a week but the same has not yet been complied with. However, for the ends of justice one week further time is allowed to file requisites. Put up on 20.3.1997 for SR and W/s.


(S.P. Sinha)
Dy. Registrar I/c

MPS.

6/20.3.1997

None for the applicant. Mr. R.K. Choudhary, Jr. Counsel to Mr. J.N. Pandey, Sr. Standing Counsel appears for the respondents. W/s has not yet been filed. Put up on 2.5.1997 for filing W/s.



(S.P. Sinha.)
Dy. Registrar I/c

MPS.

7/2.5.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed. Put up on 3.6.1997 for filing W/s.

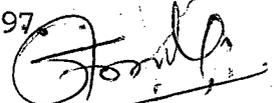


(S.P. Sinha)
Dy. Registrar I/c

MPS.

8/3.6.1997

The learned counsel for the applicant is present. None for the respondents. W/s has not yet been filed. The learned counsel for the applicant submits that ~~let~~ the matter ^{in question} be listed before the Hon'ble Bench for direction. Considering the submission of the learned counsel let the matter be listed before the Hon'ble Bench for direction on 6.6.1997.



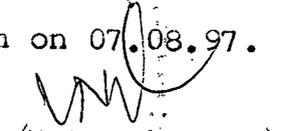
(S.P. Sinha)
Dy. Registrar I/c

MPS.

9/06.0697

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List before SMB for direction on 07.08.97.

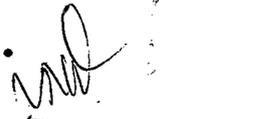

(V.N. Mehrotra)
Vice-Chairman

Skj

10/07.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 29.09.1997 for direction.

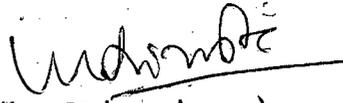

(V.N. Mehrotra)
Vice-Chairman

SKJ

29.9.97

CM

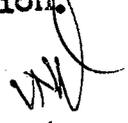
Since Bench is not available, list
on 20.11.97 for direction.


(V.K. Srivastava)
Deputy Registrar

12/20.11.97 List it on 29.01.1998 for direction.

SKJ


(R.K. Ahooja)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

13/29.01.98

W/s has been filed. Rejoinder, if any, may be
filed within two weeks.

List on 06.04.1998 for direction.

SKJ


(V.N. Mehrotra)
Vice-Chairman

14./ 6.4.98. Rejoinder not filed so far. Four weeks further
time is allowed for the same. List it on 6.7.98 for
direction.

/CBS/


(V.N. Mehrotra)
Vice-chairman

15/06.07.98 . Shri D. Chowdhury, counsel for the applicant.

On request of the learned counsel for the
applicant three weeks further time is allowed to
file rejoinder. List on 08.09.1998 for direction
with the name of Shri J.N. Pandey, SSC for the
respondents.


(L.R.K. Prasad)
Member (A)

SKJ


(V.N. Mehrotra)
Vice-Chairman

W/S on
be left of
respondent
filed.
N. Toke
21.11.97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 PATNA BENCH PATNA

Order Sheet

..... Application No..... 199 in.....
 Applicant (s) Respondent (s)
 Advocate for Applicant (s) Advocate for Respondent (s)

Note of Resistry	Orders of the Tribunal
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OA - 477/96

16./ 8.9.98. Rejoinder not filed so far. Four weeks further time is allowed for the same. List it on 3.12.98 for direction.

/CBS/


 (L.R.K. Prasad)
 Member (A)


 (V.N. Mehrotra)
 Vice-chairman

17./ 3.12.98. Shri D. Choudhary, the counsel for the applicant. Shri V.M.K. Sinha, the counsel for the respondents.

The learned counsel for the applicant states that the grievances of the applicant has already been redressed by the respondents. He may be permitted to withdraw this OA.

2. We have considered the matter. This OA stands disposed of as withdrawn by the applicant.

/CBS/

(LAKSHMAN JHA)
 MEMBER (J)

(L.R.K. PRASAD)
 MEMBER (A)

MA-218/96

18./ 3.12.98. In view of the ^{today's} order passed in OA, MA becomes infructuous. It is accordingly disposed of.

/CBS/


 (LAKSHMAN JHA)
 MEMBER (J)


 (L.R.K. PRASAD)
 MEMBER (A)